

15.35 hrs

[English]

COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES

Fifty-Fourth and Fifty-Sixth Reports

[Translation]

SHRI RATILAL VARMA (Dhanduka): Sir, I beg to present a copy of each of the following Reports (Hindi and English versions) of the Committee on Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:

- (1) Fifty-Fourth Report on Ministry of Petroleum and Natural Gas-Action Taken by the Government on the recommendations contained in the Forty-Second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) - Reservation for and employment of Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Corporation Ltd.
- (2) Fifty-Sixth Report on Ministry of Industry (Department of Heavy Industry) - Action Taken by the Government on the recommendations contained in the Forty-Eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) - Reservation for the employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Ltd.

15.36 hrs

[English]

COMMITTEE ON GOVERNMENT ASSURANCES

Thirty-fourth Report

[English]

SHRI V.S. VIJAYARAGHAVAN (Palghat): I beg to present the Thirty-fourth Report (Hindi and English version) of the Committee on Government Assurances.

15.37 hrs

STANDING COMMITTEE ON PETROLEUM AND
CHEMICALS

Twenty-fourth Report

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): I beg to present the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the 19th Report of the Committee (10th Lok Sabha) on "Demands for Grants relating to Ministry of Chemicals and Fertilizers, Department of Chemicals and Petro-Chemicals for 1995-96".

[English]

BUSINESS OF THE HOUSE

15.38 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): On behalf of Shri Vidyacharan Shukla, Sir with your permission, I rise to announce that Government Business during the week commencing 11th December, 1995 will consist of:-

- (i) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Resolution seeking disapproval of the Industrial Disputes (Amendment) Ordinance, 1995 and consideration and passing of the Industrial Disputes (Amendment) Bill, 1995 as passed by Rajya Sabha.
- (3) Discussion and Voting on the Supplementary Demands for Grants (Railways) for 1995-96.
- (4) Consideration and passing of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full participation) Bill, 1995.
- (5) Discussion on the Resolution seeking disapproval of the Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1995 and consideration and passing of the Employees Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1993 as passed by Rajya Sabha.

- (6) Discussion on the Resolution for rejection of an Arbitration Award given in the Compulsory Arbitration Reference No. 1 of 1991 under the JCM Scheme.
- (7) Discussion on Motion regarding Eighth Five Year Plan, 1992-97.

[*Translation*]

DR SATYNARAYAN JATIYA (Ujjain): Mr. Deputy Speaker, Sir, sanction of the Central Government should be accorded to the proposals for provide drinking water to a population of about 20 thousand and plans for the conservation and raising up of ground water level, at the earliest and funds should be provided for the same.

The Central Government should provide Rs. 106.59 crore to make the nine rivers of Madhya Pradesh pollution free and Rs. 188.66 crore for National ponds conservation scheme in accordance with the costs approved by the Government, at the earliest for implementation of the approved projects of National River work schemes in Madhya Pradesh.

[*English*]

MR. DEPUTY SPEAKER: Shri Prem Dhumal - absent.

[*Translation*]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Deputy Speaker, Sir there is a need to start construction of the high power T.V. Transmitter (H.P.T.) at the Taragarh hills in Ajmer which had been approved earlier and an announcement to this effect had already been made.

There is also a need to introduce a new train on the newly constructed broad-gauged line from Delhi to Ajmer via Jaipur for the convenience of general public.

[*English*]

MR. DEPUTY-SPEAKER: Shri P.C. Thomas - absent

SHRI BHOGENDRA JHA - Absent.

SHRI RAM PUJAN PATEL - Absent.

[*Translation*]

SHRI PRABHU DAYAL KATHERIA (Firozabad): Sir, the following proposals should be included in the List of Business for the next week:-

1. Construction of an overbridge over the railway level crossing at Shikohabad.

2. Declaration of tehsil Baah as a backward area.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Sir, the following items may be included in the List of Business for the next week -

(1) The second communication circle set up in Uttar Pradesh by the Ministry of communications, which is not functioning presently should be transferred to Bareilly for the convenience of the districts concerned.

(2) Arrangement of additional bogies by the Railway Ministry to meet the requirements of producers in Bareilly (UP).

15.41 hrs

RESOLUTION RE: REVIVAL OF SICK PUBLIC
SECTOR UNDERTAKING - *CONTD.*

MR. DEPUTY-SPEAKER: Now, we shall take up Private Members' Business - further discussion of the Resolution moved by Shri Sudarshan Raychaudhuri.

Shri Syed Masudal Hossain - Absent.

Shrimati Malini Bhattacharya

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Mr. Deputy Speaker, Sir, I thank you very much for the opportunity given to me. I will say only a very few words in support of this Resolution.

Since this discussion has been going on for quite a long time and I think cutting across party lines Members in general have agreed in one voice that the question of sick industries and the ever increasing number of sick industries is something which the Government must tackle. It is not something that should be kept in neglect, as it has been kept in neglect for a long time. The Government has chosen to turn a blind eye to sickness in industries for quite a long time. They have not allowed adequate funds so that the sick industries may recover from their sickness. On the other hand, it seems to have been the hidden agenda to close down as many sick industries as possible. The BIFR for one thing has not been given sufficient power. For instance, the BIFR has no directive powers so far as the Government is concerned. If the BIFR thinks that a revival package is suitable for a particular sick industry and if the